

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(10)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/239/ (IB)/2017
NAME OF THE PETITIONER(S) : WUHAN RESEARCH INSTITUTE OF POSTS & TELECOM
NAME OF THE RESPONDENT(S) : HTL LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

N. SELVARAJAN

Petitioner

N. Shy

S. Sai Prasad
S. Sai Rang Associates

for Respondent

ORDER

Counsels for both the parties present. Counsel for Respondent submitted that steps have been taken to settle the outstanding debt of the Operational Creditor for which he prayed for time on the ground that the Corporate Debtor is housed in China. The reason is genuine and therefore four weeks' time is enlarged with the condition to file the schedule of payment provided the settlement is reached between the parties. Put up on 08.09.2017 at 10.30 A.M.

S. Vijayaraghavan

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)